

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 06.12.2010
ANSWERED ON
LOK ADA LATS

369

SHRI M.V. MYSURA REDDEY

Will the Minister of LAW & JUSTICE be pleased to state :-

(a) whether, with the encouragement it has got to decide over one lakh cases in the recently held Lok Adalats in Delhi, the Ministry proposes to implement this model in every State to reduce the pendency of cases; and

(b) the reasons for not making it mandatory to conduct Lok Adalats, at least, once in a month in every State capital?

ANSWER

MINISTER OF LAW AND JUSTICE

(DR. M. VEERAPPA MOILY)

(a) & (b) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) and (b) of the Starred Question No. 369 for answer in Rajya Sabha on 06.12.2010

The State Legal Services Authorities, District Legal Services Authorities and Taluk Legal Services Committees are regularly conducting Lok Adalats for pending cases almost every month. The National Legal Services Authority in its National Plan of Action for 2010-11 has directed the State Authorities to organise Mega Lok Adalats every month or even more frequently in all Courts and Tribunals including in Debt Recovery Tribunal, Labour Courts, Industrial Tribunals and Family Courts on the basis of a pre-scheduled calendar. Judiciary being independent, no directions can be given to the Courts for conducting the judicial matters. However, as per the provisions of the Legal Services Authorities Act, 1987 and as per the mandate of Section 89 CPC, the Alternate Dispute Resolution (ADR) technique of Lok Adalat is being employed by all Courts for settlement of the disputes as an ADR method.